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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 219/2017 with C.P. No. 146/241-242-244/NCLT/AHM/2017**

Coram:

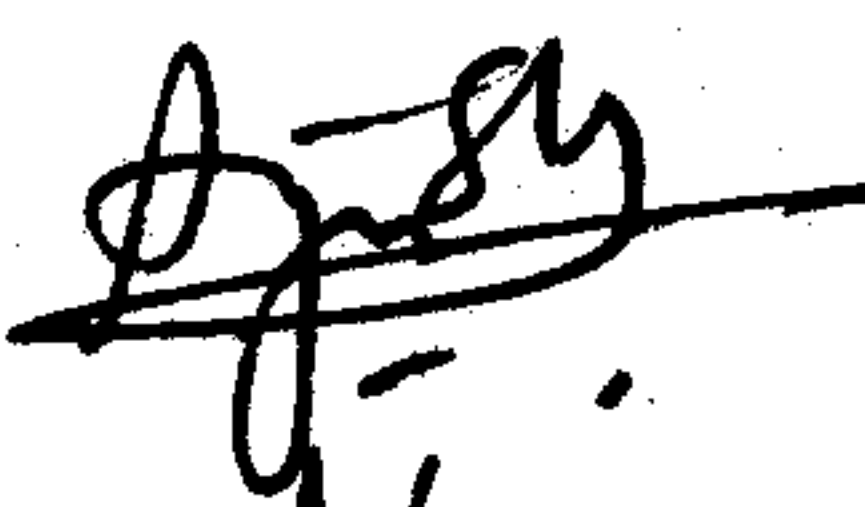
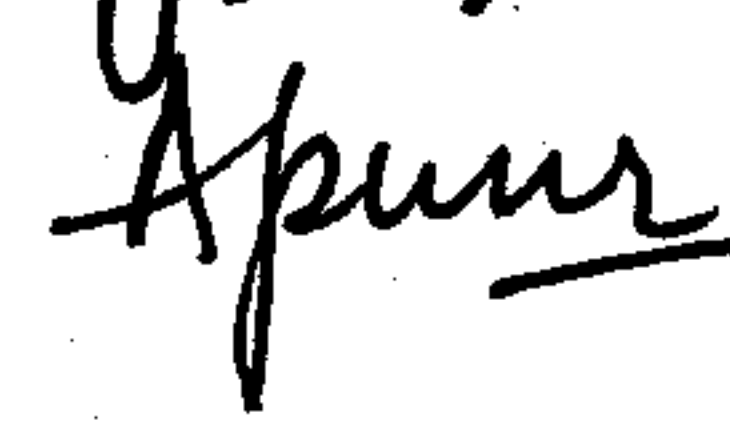
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017**

Name of the Company: Kiritbhai Fulchand Vakharia & Anr.  
V/s.

Shweta Organisers Pvt. Ltd. & Ors.

Section of the Companies Act: Sections 241, 242 and 244 of the Companies  
Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	A. R. Sheth	Adv. & Solicitor	Petitioner	
2.	Apurva Vakil	Advocate	Respondents	

**ORDER**


Learned Advocate Mr. Arjun Sheth present for Original petitioner. Learned Advocate Mr. Apurva Vakil present for Original Respondents No. 1, 2 and 6 to 14 in IA 219/2017.

Sur-rejoinder filed in IA 219/2017 by Respondents no. 2, 6 to 14.

Affidavit in reply by respondent no. 2, 6 to 14 to further affidavit filed by the petitioner.

Respondent counsel made a statement that Respondents are not going to execute the Registered sale deeds in respect of the units that were already agreed to be sold by way of agreements of sale that are referred to in the affidavit dated 02.10.2017 of Respondent no. 2 at page no. 153, 154 paragraph no. 3.

List the matter for hearing on limitation, eligibility and waiver on 23.11.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 13th day of October, 2017.